	List of unsecured financial creditors (other than financial creditors belonging to any class of creditors) Name of the corporate debtor: FORT PROJECTS PRIVATE LIMITED; Date of commencement of CIRP: 09.11.2023; List of creditors as on : 14.04.2025													
		Name o	of the corporate deb									itors as on : 14.	04.2025	
		Details of	claim received		Deta	lls of claim admitted	Whether	1	Amount of	Amount of any mutual dues,		Amount of		
Sl. No.	Name of creditor	Date of receipt	Amount claimed	Amount of claim	Nature of claim	Amount covered by guarantee	related party?	% of voting share in CoC	I	1	Amount of claim not admitted	1	Remarks, if any	
1	EMAIMI REALITY LIMITED	24.11.2023	1,09,29,98,423.00	1,09,29,98,423.00	Unsecured	1,09,29,98,423.00	NO	76.63	-	-	-	-	Claim admitted as per the information and documents submitted by the financial creditor	
2	JINDAL MERCANTILE PRIVATE LIMITED	23.11.2023	20,66,889.00	20,66,889.00	Unsecured	_	NO	0.14	_	_	_	_	Claim admitted as per the information and documents submitted by the financial creditor	
	PATANGI TRADE AND HOLDINGS PVT.												Claim admitted as per the information and documents submitted by the financial	
3	LTD.	20.11.2023	37,12,190.00	37,12,190.00	Unsecured	-	NO	0.26	-	-		-	creditor	
4	DHOLAI TEA COMPANY PRIVATE LIMITED	20.11.2023	1,26,30,192.00	1,26,30,192.00	Unsecured	_	NO	0.89	_	_	_	_	Claim admitted as per the information and documents submitted by the financial creditor	
5	SEVA MARKETING PRIVATE LIMITED	06.12.2023	60,51,644.00	60,51,644.00	Unsecured	-	NO	0.42	-	-	_	-	Claim admitted as per the information and documents submitted by the financial creditor	
6	B N KEDIA & COMPANY PRIVATE LIMITED	08.01.2024	5,16,43,666.00	4,54,89,151.81	Unsecured	_	NO	3.19	-	-	61,54,514.19	-	Claim admitted as per the information and documents submitted by the financial creditor	
7	UPLINK PROPERTIES PRIVATE LIMITED	06.02.2024	1,45,90,817.00	1,45,90,817.00	Unsecured	_	NO	1.02	_	_	-	_	Claim admitted as per the information and documents submitted by the financial creditor	
8	N R VINCOM PVT. LTD.	23.11.2023	45,26,889.00	45,26,889.00	Unsecured	_	NO	0.32	-	-	-	-	Claim admitted as per the information and documents submitted by the financial creditor	
9	GUJRANI FOODS PRIVATE LIMITED	05.12.2023	69,66,588.00	45,00,000.00	Unsecured	_	NO	0.32	_		24,66,588.00	_	After verification of the Form C and related documents, the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details, however the required details have not been shared. Hence, in compliance with regulation 14 of CIRP regulation, the claim has been admitted.	

		Details of	claim received		Details of claim admitted					Amount of any			
		Details of	cialin received		2000	or craim admired	Whether		Amount of	mutual dues,		Amount of	
		Date of		Amount of claim	Nature of	Amount covered by	related	% of voting			Amount of claim	claim under	
Sl. No.	Name of creditor	receipt	Amount claimed	admitted	claim	guarantee		share in CoC	claim	off	not admitted	verification	Remarks, if any
5111101	Transc of creation	<u>-</u> -			-	8	ry.		CARLLE	OII	not aumitted	Vermention	nemano, n any
													After verification of the documents the
													IRP has sought additional
													documents/clarification u/r 10 of CIRP
													regulations for substantiating the amount
													of claim. The creditor has submitted the
													documents and the IRP is in process of
													verifying these details. Further the books
													of accounts of the CD reflects that an
													amount of Rs. 87, 46,317.00 is receivable as
													on 31.03.2023 from the creditor. Hence the
													IRP/RP has requested the creditor for
	C) HT CADITAL												reconciling the dues. The request has been
	SMIT. CAPITAL												made on 18.03.2024. However, no
1.0	SERVICES PVT.	07.40.0000	04.05.004.00								04.05.004.00		responses have been received. Hence, the
10	LTD.	07.12.2023	81,97,886.00	-	Unsecured	-	NO	-	-	-	81,97,886.00	-	claim has not been admitted.
													After verification of the Form C and
													related documents, the IRP/RP sought
													additional documents/clarification u/r 10
													of CIRP regulations for substantiating the
													amount of claim. The IRP has given
													several reminders (last being sent on
													02/03/2024) to the creditor for submitting
													the details, however the required details
													have not been shared. Hence, in
													compliance with regulation 14 of CIRP
													regulation, the claim has been admitted as
	AVIRAL												per the balance which was
	MARKETING												reflected/recorded in the books of
11	PVT. LTD.	07.12.2023	7,06,60,056.00	80,00,000.00	Unsecured	-	NO	0.56	-	-	6,26,60,056.00	-	accounts of the corporate debtor.
													After verification of the documents the
													IRP/RP has sought additional
													documents/clarification u/r 10 of CIRP
													regulations for substantiating the amount
													of claim. However the required details
	TRINETRAM												have not been shared. Hence, the claim has
	CONSULTANTS												been admitted as per the balance which
	PRIVATE												was reflected/recorded in the books of
12	LIMITED	07.12.2023	5,08,70,413.00	1,17,00,000.00	Unsecured	-	NO	0.82	-	-	3,91,70,413.00	-	accounts of the corporate debtor.

		Details of	claim received	Details of claim admitted						Amount of any			
							Whether		Amount of	mutual dues,		Amount of	
		Date of		Amount of claim	Nature of	Amount covered by	related	% of voting	contingent	that may beset-	Amount of claim	claim under	
Sl. No.	Name of creditor	receipt	Amount claimed	admitted	claim	guarantee	party?	share in CoC	claim	off	not admitted	verification	Remarks, if any
	PRIME CAPITAL	·					• •						After verification of the Form C and related documents, the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details, however the required details have not been shared. Hence, in compliance with regulation 14 of CIRP regulation, the claim has been admitted as per the balance which was
	MARKET												reflected/recorded in the books of
13	LIMITED JMD VENTURES LIMITED	30.12.2023	5,27,35,342.00 15,50,71,233.00	2,00,00,000.00 6,00,00,000.00			NO NO	1.40	-	-	3,27,35,342.00 9,50,71,233.00	-	accounts of the corporate debtor. After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the balance which was reflected/recorded in the books of accounts of the corporate debtor.
15	JMD SOUNDS LIMITED	30.12.2023	2,22,43,288.00	1,00,00,000.00	Unsecured	<u>-</u>	NO	0.70			1,22,43,288.00	-	After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the balance which was reflected/recorded in the books of accounts of the corporate debtor.

		Details of	claim received							Amount of any			
							Whether		Amount of	mutual dues,		Amount of	
CI No	Name of creditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	related party?	% of voting share in CoC	contingent claim	that may beset- off	Amount of claim not admitted	claim under verification	Remarks, if any
51. No.	Name of creditor	receipt	Amount Claimed	aumitteu	Claim	guarantee	party:	Share in Coc	Clailli	011	not aumitteu	vernication	Remarks, ii any
													After verification of the Form C and
													related documents the IRP/RP sought
													additional documents/clarification u/r 10
													of CIRP regulations for substantiating the amount of claim. The IRP has given
													several reminders (last being sent on
													02/03/2024) to the creditor for submitting
													the details however the required details
													have not been shared. Hence in
													compliance with regulation 14 of CIRP regulation the claim has been admitted as
													per the balance which was
													reflected/recorded in the books of
													accounts of the corporate debtor. Further
	JMD												as per the RoC records the company is
16	BROADCATING LIMITED	30.12.2023	1,43,13,247.00	1,00,00,000.00	Unsecured	_	NO	0.70	_	_	43,13,247.00	_	showing as Dormant company u/s 455 of Companies Act 2013.
10	SHREE	50.12.2025	1,40,10,247.00	1,00,00,000.00	Choccurca		110	0.70			40,10,247.00		Companies ret 2015.
	SALASAR												
	PROPERTIES												
	AND FINANCE PVT. LTD.												Claim admitted as per the information
	1,1,2,2												and documents submitted by the financial
17		22.02.2024	1,83,30,959.00	1,83,30,959.00	Unsecured	-	NO	1.29	-	-	-	-	creditor
	SINKI COMMODITIES												Claim admitted as per the information
	PRIVATE												and documents submitted by the financial
18	LIMITED	05.03.2024	6,74,80,988.00	6,74,80,988.00	Unsecured	-	NO	4.73	-	-	-	-	creditor
	STARLITE												Claim admitted as per the information
19	VYAPAAR LIMITED	27.02.2024	1,22,50,740.00	1,22,50,740.00	I Imagazina d		NO	0.86					and documents submitted by the financial creditor
19	URJA FABRICS	27.02.2024	1,22,30,740.00	1,22,30,740.00	Unsecured	=	NO	0.00	-	-	-		Claim admitted as per the information
	PRIVATE												and documents submitted by the financial
20	LIMITED	06.03.2024	17,43,000.00	17,43,000.00	Unsecured	-	NO	0.12	-	-	-	-	creditor
													Claim admitted as per the information
													and documents submitted by the financial
	MOUNTVIEW												creditor, the creditor has charged the
	VINCOM												interest amount till 24.11.2023 instead of
21	PRIVATE LIMITED	20-03.2024	51,80,685.00	51,66,301.00	Uncocurad		NO	0.36			14,384.00		09.11.2023 (ICD), hence to that extent the interest amount has been disallowed.
	GRANDEUR	20-05.2024	21,80,082.00	31,00,301.00	onsecured	<u>-</u>	INU	0.36	-	-	14,304.00		Claim admitted as per the information
1	CORPORATION												and documents submitted by the financial
22	PVT. LTD.	04.04.2024	15,00,000.00	15,00,000.00	Unsecured	-	NO	0.11	-	-	-	-	creditor
	RATNAKAR												
1	DEALERS PVT.												
	LTD. (Now												
1	amalgamated												
	with HIFILL												Claim admitted as per the information
1	TRACON PVT												and documents submitted by the financial
23	LTD)	29.05.2024	32,19,753.00	32,19,753.00	Unsecured	-	NO	0.23	-	-	-	-	creditor

		Details of	claim received	Details of claim admitted					Amount of any				
		Date of		Amount of claim	Nature of	Amount covered by	Whether related	% of voting	Amount of contingent	mutual dues, that may beset-	Amount of claim	Amount of claim under	
Sl. No.	Name of creditor	receipt	Amount claimed	admitted	claim	guarantee	party?	share in CoC	claim	off	not admitted	verification	Remarks, if any
24	AJAYHARI TEXTRADE PRIVATE LIMITED	12.06.2024	52,92,647.00	52,92,647.00	Unsecured	_	NO	0.37	-	_	-	-	Claim admitted as per the information and documents submitted by the financial creditor
25	AWADH COAL PRIVATE LIMITED	13.03.2024	52,67,929.00	-	Unsecured	-	NO	-	-	-	52,67,929.00	-	The creditor has not submitted Form C, the RP has sent several reminders however no responses received. As a result the claim is not admitted.
26	ANIL KUMAR PODDAR	29.11.2024	64,43,498.00	51,27,735.00	Unsecured	-	NO	0.36	-	_	13,15,763.00	-	Claim admitted as per the information and documents submitted by the financial creditor
27	SANYO MERCHANTS PRIVATE LIMITED	28.12.2023	14,97,84,343.00	9,24,99,000.00	Unsecured	-	YES	-	-	-	5,72,85,343.00	-	After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him.
28	AD AND ASSOCIATES FINANCE PVT. LTD		16,91,22,395.72	9,33,10,622.00	Unsecured	-	YES	-	-	1	7,58,11,773.72	-	After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him.
29	FORT INFRASTRUCTU RE DEVELOPMENT PVT. LTD.	06.12.2023	1,96,422.00		Unsecured	-	YES	-	-		1,96,422.00	-	The claimant being a financial creditor has not submitted Form C. Hence the claim has not been admitted.

		Details of	claim received							Amount of any			
							Whether		Amount of	mutual dues,		Amount of	
l		Date of		Amount of claim	Nature of	Amount covered by	related	% of voting		that may beset-	Amount of claim	claim under	
SI. No.	Name of creditor	receipt	Amount claimed	admitted	claim	guarantee	party?	share in CoC	claim	off	not admitted	verification	Remarks, if any
30	RICHA FISCAL SERVICES PVT. LTD.	22.11.2023	1,00,00,000.00	1,00,00,000.00	Unsecured		YES	_		_		_	After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him.
- 30	LID.	22.11.2023	1,00,00,000.00	1,00,00,000.00	Offsecured	-	1123	-	-	-	-		documents/information available with him.
31	RAJARHAT BUILDERS PVT. LTD.	06.12.2023	90,95,623.35	52,11,273.00	Unsecured	_	YES	-	-	-	38,84,350.35	-	After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him.
32	KALPATARU AGENCY PRIVATE LIMITED	06.12.2023	92,36,965.58	52,45,881.00	Unsecured	-	YES	-	-	-	39,91,084.58	-	After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him.

		Details of	claim received							Amount of any			
							Whether		Amount of	mutual dues,		Amount of	
CI N-	N	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	related party?	% of voting share in CoC	contingent	that may beset- off	Amount of claim not admitted	claim under verification	Barrada is ann
51. No.	Name of creditor	тесегрі	Amount claimed	aummteu	Claim	guarantee	party:	share in Coc	Claiiii	011	not aumitteu	verification	Remarks, if any
	DAKORJI PROPERTIES												After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available
33	LIMITED	06.12.2023	3,08,55,136.00	1,71,80,198.82	Unsecured	_	YES	_	_	-	1,36,74,937.18	_	documents/information available with him.
34	RAJARHAT HOUSING PVT. LTD.	06.12.2023	5,52,36,460.28	2,54,74,176.31	Unsecured	-	YES	-	-	_	2,97,62,283.97	-	After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him.
35	MADONA REAL ESTATES PRIVATE LIMITED	06.12.2023	58,87,165.29	47,52,676.00	Unsecured	_	YES		-		11,34,489.29	_	After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him.

		Details of	claim received		Deta	ls of claim admitted				Amount of any			
		Date of		Amount of claim	Nature of	Amount covered by	Whether related	% of voting	Amount of	mutual dues, that may beset-	Amount of claim	Amount of claim under	
Sl. No.	Name of creditor	receipt	Amount claimed	admitted	claim	guarantee	party?	share in CoC	claim	off	not admitted	verification	Remarks, if any
													After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP
36	VAIBHAV KATHOTIA	06.12.2023	79,54,516.96	55,44,491.04	I Imagazza d		YES				24,10,025.92		according to the available documents/information available with him.
37	KANCHAN KATHOTIA	06.12.2023	6,61,557.55	1,10,640.00	Unsecured	-	YES	-	-	-	5,50,917.55	-	After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him.
38	VARUN KATHOTIA	06.12.2023	19,51,710.63	3,12,316.85	Unsecured	_	YES	-	_	_	16,39,393.78	_	After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him.
39	VIVEK KUMAR KATHOTIA	21.11.2024	34,71,07,042.62	4,58,510.96	Unsecured	-	YES	-	-	-	34,66,48,531.66	_	and documents submitted by the financial creditor Claim admitted as per the information
40	NAMRATA KATHOTIA	21.11.2024	17,42,043.98	13,77,211.02	Unsecured	-	YES	-	-	_	3,64,832.96		and documents submitted by the financial creditor

		Details of	claim received		Details of claim admitted					Amount of any			
							Whether		Amount of	mutual dues,		Amount of	
		Date of		Amount of claim	Nature of	Amount covered by	related	% of voting	contingent	that may beset-	Amount of claim	claim under	
Sl. No.	Name of creditor	receipt	Amount claimed	admitted	claim	guarantee	party?	share in CoC	claim	off	not admitted	verification	Remarks, if any
	TOTAL		2,49,48,20,344.96	1,68,78,55,315.81				100.00	-	-	80,69,65,029.15	-	•